M

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, AT JAIPUR.

Date of decision: January 12, 1989.

O.A. No.794/88

SHRI HARSAHAY

... Applicant.

Mr. K. Kamal Singh

... Advocate for the applicant.

Versus

UNION OF INDIA & ANOTHER

... Respondents.

Mr. R.S. Toshniwal

... Representative of the respondents.

CORAM:

The Hon. Mr. B.S. Sekhon, Vice Chairman.

The Hon. Mr. G.C. Singnvi, Admn. Member.

B.S. SEKHON.

The applicant has assailed order No.EE/840/2-22-Vol.I dated November 15,1988, whereby he was reverted from the post of trollyman to the post of gangman (Ann.A.3).

- 2. The Application was listed today for directions, as also for arguments on the request for interim relief. Shri R.S. Toshniwal, Chief Law Assitant, representative of the respondents stated that the applicant is not being reverted and that the respondents have cancelled the impugned order. The learned counsel for the applicant stated that as the applicant has been put to unnecessary expense and inconvenience, the respondents should be burdened with costs.
- 3. In view of the statement made by the representative of the respondents, the instant Application has been rendered infructuous. Consequently, the same is hereby dismissed. In the circumstances of the case, the parties are left to bear their own costs.

(G.C.Singnvi)

Admn. Member.

(B.S.Seknon)
Vice Chairman.